

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.620/2000

Tuesday this the 29th day of August, 2000
CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. V.K. MAJOTRA, ADMINISTRATIVE MEMBER

Muraleedharan.V.
S/o Velayudhan,
Sub Inspector (Operative)
Telephone Exchange, Wandoor,
Malappuram, residing at Friends Lodge,
Manjeri Road, Wandoor.Applicant

(By Advocate Mr. P.P. Jnanasekharan)

V.

1. Union of India, represented by the Secretary, Ministry of Communications, New Delhi.
2. The Chief General Manager, Telecom Kerala Circle, Trivandrum.33.
3. The General Manager, Telecom, Office of the General Manager, Telecom, Calicut.1.Respondents

(By Advocate Mr. P.J. Philip (rep. by Ms. Viji)

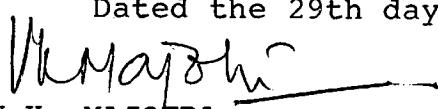
The application having been heard on 29.8.2000, the Tribunal on the same day delivered the following:

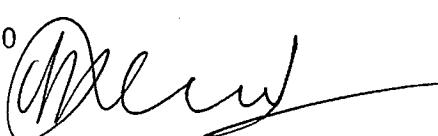
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

When the application came up for admission today, learned counsel of the applicant seeks permission to withdraw this application with liberty to the applicant to approach the Tribunal, if he has got any proper cause of action. Liberty is granted and the application is closed as withdrawn. No costs.

Dated the 29th day of August, 2000


V.K. MAJOTRA
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

s.